

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2872 of 2020**

Satendra Kumar @ Sateyander Kumar ..... ... Petitioner

Versus

1. The State of Jharkhand

2. Chandrika Kumari (Devi) ..... .... Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mrs. Nivedita Kundu, Advocate

For the State : Mr. R.R. Ravidas, A.P.P.  
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02/20.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

The learned counsel for the petitioner submits that during pendency of the present anticipatory bail application, the petitioner has been arrested by the police. Hence, she seeks permission to withdraw the present anticipatory bail application.

Permission is accorded.

The present anticipatory bail application is, accordingly, dismissed as withdrawn.

**(Rajesh Shankar, J.)**

*Rohit*